

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 103
(IB)-353(PB)/2022

IN THE MATTER OF:

Bank of Baroda

.... Petitioner

Vs

IBD Universal Pvt Ltd Corporate
Guarantor of M/s. NIIL Infrastructure
Private Limited Principal Borrower

.... Respondent

Order under Section 7 of (IBC) (Liq.)

Order delivered on 10.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HEARING THROUGH HYBRID MODE (PHYSICAL & VC)

PRESENT:

For the Liquidator : Mr. Vishal Ganda, Advocate, Ms. Devina
Bhandari, Advocate, Mr. Anshit Aggarwal,
Advocate

For the Respondent :

ORDER

New IA-3462/2024

1. The prayer made in this application reads as follows:-
 - I. Allow the present application and take on record the written consent of the Applicant.
 - II. Take on record the Assignment AFA issued by the IPA of which the Applicant is a professional member.
 - III. Pass any such order(s) as deem fit by this Hon'ble Adjudicating Authority
2. Ld. Counsel for the Applicant appeared through VC and took us through the application. The liquidator has filed his written consent alongwith Authorisation For Assignment (AFA) which is taken on record.
3. In view of the above, **IA-3462/2024** stands allowed and is disposed of.

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)